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**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

No. OA 350/1448/2017

Date of order : 21.12.2017

Present: Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

RAJ PAL SINGH KAHLOW
IAS, W.B.Cadre,
S/o Mohan Singh,
R/o 11/A Port Land Park,
Burdwan Road, Alipore,
Kolkata - 700027,
Repatriated to the Govt. of W.B.,
Letter dated 23.3.2016 of
Ministry of Shipping,
Govt. of India.

...APPLICANT

VERSUS

1. Union of India, through
The Secretary,
Ministry of Shipping,
Transport Bhawan,
1 Parliament Street,
New Delhi - 110001.
2. The Under Secretary,
Govt. of India,
Ministry of Shipping,
Transport Bhawan,
1 Parliament Street,
New Delhi - 110001.
3. The State of West Bengal,
The Chief Secretary,
Govt. of West Bengal,
Nabanna,
325 Sarat Chatterjee Road,
Howrah - 711102.
4. The State of West Bengal
Through the Principal Secretary,
Personnel & Administrative
Reforms Department,
Nabanna, 2nd Floor,
Room No. 74,
325 Sarat Chatterjee Road,
Howrah - 711102.
5. The Secretary,
Govt. of India,
Ministry of Public Grievances
& Pension, DOPT,
New Delhi - 110001.

....RESPONDENTS.



For the applicant : Mr.N.Roy, counsel

For the respondents: None

O R D E R (ORAL)

Ms.Manjula Das, Judicial Member

Mr.N.Roy, ld. Counsel appeared for the applicant. None appeared for the respondents.

2. Being aggrieved by the non-disposal of the representation dated 6.9.2017 by the respondent authorities, the applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs :

- a) To issue direction upon the respondents to consider the representation dated 6.9.2017 for promotion to the applicant forthwith;
- b) To issue further direction upon the respondents to give promotion to the applicant for the post of Additional Chief Secretary where the junior got promotion to the said post;
- c) To issue further direction upon the respondents for applicant's promotion along with all consequential benefit be given forthwith. Junior got promotion for the post of Addl. Chief Secretary, but not applicant being seniormost person got promotion;
- d) To produce connected departmental record at the time of hearing;
- e) Any other order or orders as the Learned Tribunal deem fit and proper.

3. It is submitted by the Mr.Roy, ld. Counsel for the applicant, that the applicant has made a representation dated 6.9.2017 but the same is not yet responded by the respondents. Mr.Roy however, submits that the applicant will be satisfied if the OA is disposed of with a direction upon the respondent authorities to consider and dispose of the representation dated 6.9.2017 addressed to respondent No.4.

4. Heard the ld. Counsel for the applicant and perused the papers and materials placed before us.

5. By accepting the prayer made by the ld. Counsel for the applicant, we think it proper to send the matter to the respondent authorities for their decision.

6. Accordingly, without going into merit, we dispose of the present application by directing the respondent authorities to consider and dispose of

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the representation dated 6.9.2017 as made by the applicant before them by passing a reasoned and speaking order within a period of 3 months from the date of receipt of the order. The decision so arrived shall be communicated to the applicant forthwith.

7. The OA therefore stands disposed of. No costs.

(DR. NANDITA CHATTERJEE)
ADMINISTRATIVE MEMBER

(MANJULA DAS)
JUDICIAL MEMBER

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